ITEM NO.38 COURT NO.1 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 751/2026

HARSHITA GROVER Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(IA No. 245669/2026 - INTERVENTION APPLICATION, IA No. 232580/2026 – INTERVENTION/IMPLEADMENT and IA No. 219706/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

W.P.(C) No. 711/2026 (PIL-W)
(IA No. 274077/2026 - APPLICATION FOR PERMISSION, IA No. 174165/2026 - APPLICATION FOR TAGGING/DETAGGING, IA No. 253102/2026 - EARLY HEARING APPLICATION, IA No. 244690/2026 - EARLY HEARING APPLICATION, IA No. 181373/2026 - INTERVENTION APPLICATION, IA No. 181374/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 207163/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES and IA No. 215601/2026 - PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS)

Date : 09-10-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

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UPON hearing the counsel the Court made the following

O R D E R

1. *Vide* Order dated 31.07.2026, the Union of India was requested to formulate a proposal, in consultation with the nodal Ministries, addressing the prayers made in the present Writ Petition. The prayers concern the prevention of commercial exploitation, misrepresentation, misquoting and dissemination of misleading content relating to court proceedings and their live streaming.

2. Some of the High Courts have already filed their suggestions before us. We direct the Registry to supply soft copies of these suggestions, along with those received from the interveners, to the office of the learned Solicitor General of India. The learned Solicitor General seeks and is granted two weeks to file a counter affidavit, along with a proposal prepared after taking into consideration all suggestions received so far.

3. Any other party, intervener, High Court or other stakeholder who wishes to submit further suggestions, over and above those already received, may forward the same to the office of the learned Solicitor General of India to enable the Government of India to take them into consideration while preparing a comprehensive draft proposal.

4. Post these matters on 30.10.2026.

5. Interim directions issued on 24.07.2026 prohibiting extraction, dissemination, monetisation, posting, re-posting, uploading, transmitting, modification, storing, or hosting of the audio-video recording(s) of the judicial proceedings on social media or any other digital platforms without prior permission of the Secretary General of the Supreme Court of India or the Registrar Generals of the jurisdictional High Courts shall continue to operate and shall be faithfully complied with by all social media channels.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR